CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.292 of 2011

(Arising out of Order-in-Original No.28/2010 dt.28.12.2010 passed by Commissioner of Central Excise, Chennai-III Commissionerate Chennai-600 34

M/s.Vivek Limited, **Appellant**
150 Luz Church Road
Mylapore, Chennai-4

Vs.

Commissioner of Central Excise,
Chennai- III Commissionerate, **Respondent**
26/1, Mahatma Gandhi Road,
Nungambakkam,
Chennai- 600 034

WITH

Service Tax Appeal No.00137 of 2012

(Arising out of Order-in-Original No.100/2011 dt.29.11.2011 passed by Commissioner of Central Excise, Chennai-III Commissionerate Chennai-600 34

M/s.Vivek Limited, **Appellant**
150 Luz Church Road
Mylapore, Chennai-4

Vs.

Commissioner of Service Tax, **Respondent**
692. MHU Complex, Anna Salai,
Nandanam,
Chennai- 600 035

<u>APPEARANCE:</u>

Shri. M. Kannan, Advocate for the Appellant
Shri. Arul C. Durairaj. Superintendent (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Anil G Shakkarwar, Member (Technical)

Final Order No. **40444-40445 / 2020**

Date of Hearing: 10.02.2020
Date of Decision: 10.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

(**Anil G. Shakkarwar**)
Member (Technical)

Rkp